

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 605
Appeal-195/252/ND/2023

IN THE MATTER OF:

M/s. Axenic Water Pvt. Ltd. and Mr. Kanit

...APPELLANT

Vs

ROC

...RESPONDENT

Section
U/s 252

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant

:

For the RoC

:Adv. Jyoti Khurana.

For the IT Department

:

ORDER

Ld. Counsel on behalf of the Appellant is present and submitted that they have got the copy of the report filed by the IT Department and sought time to file the same with the affidavit. None appeared on behalf of the IT Department. Proxy counsel on behalf of the Roc is present and submitted that they have filed their report and the same is available on the e-portal and she further submitted that subject to filing of necessary returns etc., they have no objections if the name of company is restored. List the matter on **16.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)